

THE INDIAN TELEGRAPH (AMENDMENT) ACT, 1971

NO. 33 OF 1971

[10th August, 1971]

An Act further to amend the Indian Telegraph Act, 1885.

BE it enacted by Parliament in the Twenty-second year of the Republic of India as follows:—

Short title.

1. This Act may be called the Indian Telegraph (Amendment) Act, 1971.

Insertion of new section 6A.

2. After section 6 of the Indian Telegraph Act, 1885 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Power to notify rates for transmission of messages to countries outside India.

“6A. (1) The Central Government may, from time to time, by order, notify the rates at which, and the other conditions and restrictions subject to which, messages shall be transmitted to any country outside India.

(2) In notifying the rates under sub-section (1), the Central Government shall have due regard to all or any of the following factors, namely:—

(a) the rates for the time being in force, for transmission of messages, in countries outside India;

(b) the foreign exchange rates for the time being in force;

(c) the rates for the time being in force for transmission of messages within India;

(d) such other relevant factors as the Central Government may think fit in the circumstances of the case.”

Amendment of section 7.

3. In sub-section (2) of section 7 of the principal Act, in clause (a), the words “within India” shall be inserted at the end.

Omission of section

4. Section 29 of the principal Act shall be omitted.

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